



The Orissa Gazette

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 1st February 1937.

No. 1231-P.—In exercise of the powers conferred by clause (b) of sub-section (2) of section 11 of the Indian Motor Vehicles Act, 1914 (Act VIII of 1914), the Government of Orissa are pleased to direct that in the Bihar and Orissa Motor Vehicles Rules, 1930, and the Madras Motor Vehicles Rules, 1923, in their application to the province of Orissa, the following amendments shall be made, namely :—

(a) For rule 13 of the Bihar and Orissa Motor Vehicles Rules, the following shall be substituted :—

“13. *Assignment of distinguishing marks.*—The licensing authority shall, at the time of issuing a certificate of registration in respect of a motor vehicle, assign to the vehicle a distinguishing mark which shall consist of, in the order named,

(i) letters to denote the district in which it is registered as follows :—

Balasore	..	O. B.
Cuttack	..	O. C.
Puri	..	O. P.
Sambalpur	..	O. S.

and (ii) the serial number of the motor vehicle in the district in which it is registered.

For the purpose of this rule Cuttack shall be deemed to include the district of Angul.”

(b) For rule 11 of the Madras Motor Vehicles Rules, the following shall be substituted :—

“11. The distinguishing letters prescribed for registering authorities under these rules shall be as shown below :—

- O. G. for Ganjam district.
- O. K. for Koraput district.

For the purpose of this rule, Ganjam shall be deemed to include the Khondmals.”

The 28th January 1937.

No. 253-C.—In exercise of the powers conferred by section 99-A of the Criminal Procedure Code, 1898 (Act V of 1898), the Governor of Orissa hereby declares to be forfeited to His Majesty every copy, wherever found, of a booklet in Oriya entitled "DUHUD. (2) DARIDRA NIAN" edited by Gangadhar Misra of Dolamandap Sahi, Puri town, and published by Bamdeb Das and printed by Bhajananda Mahanty, printer, Jagannath Press, Puri, and all other documents containing copies, or translations of, or extracts from, the said booklet, on the ground that the said booklet contains matters, the publication of which is punishable under sections 124-A and 153-A of the Indian Penal Code.

The 30th January 1937.

No. 426—La-13-R.—Whereas it appears to the Government of Orissa that lands are required to be taken by Government at the expense of the Cuttack District Board for a public purpose, viz., for the replacement of Gochar lands acquired for a new road from Agrahat to Ramchandrapur and Charbatia station approach road in mauzas Agrahat, Mangalpur, Sankarpur and Mangarajpur, pargana Dalijora, thana Cuttack, nos. 135, 136, 11 and 25, respectively, zila Cuttack, it is hereby notified that for the above purpose six pieces of land measuring more or less 3.31 acres bounded on the—

MAUZA AGRAHAT.

Block A (measuring more or less 0.22 acre).

North—By a portion of plot no. 3780,
East—By a portion of plot no. 3783,
South—By a portion of plot no. 3682,
West—By a boundary line between mauzas Agrahat and Bandala;

Block B (measuring more or less 0.18 acre).

North—By portions of plots nos. 2376 and 2386,
East—By portion of plot no. 2376,
South—By portion of plot no. 2388,
West—By portion of plot no. 2387;

Block C (measuring more or less 0.24 acre).

North, East and South—By portion of plot no. 2381,

West—By portion of plot no. 2379;

MAUZA MANGALPUR.

Block D (measuring more or less 0.45 acre).

North and East—By portion of plot no. 544,

South—By a boundary line between mauzas Mangalpur and Agrahat,

West—By plot no. 546;

MAUZA SANKARPUR.

Block E (measuring more or less 1.67 acres).

North—By plot no. 549,

East—By portion of plot no. 550,

South—By portion of plot no. 553,

West—By portion of plot nos. 554 and 1;

MAUZA MANGARAJPUR.

Block F (measuring more or less 0.55 acre).

North—By a portion of plot no. 560,

East—By a portion of plot no. 531,

South and West—By portion of plot no. 540;

are required within the aforesaid mauzas of Agrahat, Sankarpur, Mangalpur and Mangarajpur.

This notification is made under the provisions of section 4 of Act I of 1894 to all whom it may concern.

Plans of the land may be inspected in the office of the Land Acquisition Deputy Collector, Cuttack Collectorate.

Objections to the acquisition, if any, filed under section 5-A by any person interested within the meaning of that section on or before the 7th March 1937, before the Collector of Cuttack, will be considered.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 3rd February 1937.

No. 480—La-32-R.—Under section 6 of the Land Acquisition Act, the Governor hereby declares that the land specified below and measuring 0.52 acres be the same, a little more or less, is needed for a public purpose, to wit, for weekly market; and, under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Ghumsur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land.

[1] Cancelled by notification no. 3925-C of 17.12.37, Pt. III, (H. 849-50). 7/13.12.37 (see O. Gazette)

A plan of the land is kept in the office of the Revenue Divisional Officer, Ghumsur, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or Palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
Ganjam ..	Ghumsur ..	372 Boddangi	Dry, S. No. 174/B.	Binayaka Sodangi	S. No. 190 cart-track.	S. Nos. 190 and 171-A Cart-track.	S. No. 171-A cart-track.	S. No. 458 road.	Acre. 0.52

P. T. MANSFIELD,

Chief Secretary to Government.

**LAW AND COMMERCE
DEPARTMENT.**

NOTIFICATION.

The 3rd February 1937.

No. 796-Com.—Intimation having been received of the outbreak of cholera at Mangalore it is hereby notified for general information that Mangalore is declared to be an infected port and that the existing regulations for the prevention of the introduction of cholera by sea will be enforced in the ports of Orissa against vessels arriving from Mangalore.

C. G. NAIR,

Secretary to Government.

**OFFICE OF THE REVENUE COM-
MISSIONER, ORISSA.**

NOTIFICATIONS.

The 29th January 1937.

No. 718A/S.G.—The draft of the following bye-law for the destruction of bamboo clumps of prickly variety and other rank growths of vegetation of the Balasore district which has been approved by the Government of Orissa is hereby published for the information of the persons likely to be affected thereby.

The draft bye-law will be taken into consideration on or before the 1st March 1937 for the purpose of confirming it and any objections or suggestions which may be received by the undersigned before that date will be considered.

BYE-LAW.

Any owner or occupier or any person having possession or control over any land in which there exists any bamboo clumps of prickly variety popularly known as Kantabanso, not fit for house building purpose or any other rank growth of vegetation left in a careless condition which may appear to the district board to be injurious and offensive to health and sanitation of the neighbourhood shall, if so required by a notice in writing by the Chairman of the district board, destroy the same within a period not more than 3 weeks from the date of service of notice. In every case the notice should be given to the owner of the land in the first instance. The district board may delegate the power of issuing notice to the Vice-Chairman, district board, Chairman and Vice-Chairman of local boards, President of union board and Chairman, union committee.

2. Non compliance with the notice will render the notice receiver liable to prosecution and, if convicted, to a fine not exceeding Rs. 20, provided that no prosecution will be launched unless and until a local enquiry has been held by the Chairman or the Vice-Chairman and the Health Officer of the district board and the prosecution has been sanctioned by the Chairman, district board.

3. If after conviction the notice receiver still fails to remove the offending clump of kantabanso, or the aforesaid rank growth of vegetation, he will be liable to a further prosecution and, if convicted, to the imposition of a fine not exceeding rupee one for every day during which he is proved to have failed to comply with the notice after the date of his first conviction, provided that the sanction of the Chairman, district board, will be sufficient for the second prosecution without any further local enquiry.

A. F. W. DIXON,

Revenue Commissioner, Orissa.

The 17th January 1937.

No. 881—VII—22/36-Ex.—Under rule XVIII of the Opium Rules contained in Government notification no. 3, dated the 9th July 1918, published on pages 710-714 of the *Fort St. George Gazette*, dated the 16th July 1918, Part I, as subsequently amended the Commissioner of Excise, Orissa, prescribes the following rate for the issue of opium from taluk Cutcheries in Ganjam and Koraput districts from the 1st April 1937:—

	Rs.
For a full seer cake ...	90
For a half seer cake ...	45

Notification no. 2, dated the 2th January 1928, published on page 173, Part II of the *Fort St. George Gazette*, dated the 31st January 1928, will cease to be in force from

the 1st April 1937 so far as the districts of Ganjam and Koraput are concerned.

The 17th January 1937.

No. 882—VII—22/36-Ex.—Under rule XXII of the Opium Rules contained in Government notification no. 3, dated the 9th July 1918, published on pages 710-714 of the *Fort St. George Gazette*, dated the 16th July 1918, Part I, as subsequently amended, the Commissioner of Excise, Orissa, prescribes the following retail selling price of opium in the district of Ganjam and Koraput, with effect from the 1st April 1937:—

	Rs.
Agency Tracts ...	1-4-0 per tola.

J. R. DAIN,

Revenue (Excise) Commissioner.